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NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 250 of 2017 in TP No. 58/397-398/NCLT/AHM/2016 (New) C.P. No. 11/397-398/CLB/MB/2014(Old)

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>09.01.2018</u>

Name of the Company:

Sanjivbhai Kiritbhai Patel & Ors.

V/s.

Biocare Remedies Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

5.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. MO12 RAPIQUE ADVOCATE RESPONDENT MATERIAL SIGNATURE

2. Rutvik Modi Advocate Respondent Z.H. Noeli

3. KARRY SHAN E. A PRAILIONER TOOM SAME

4. BINARAT GRAD SAN OCCUPE PREVIOURER PREVIOURER PREVIOURER PREVIOURER

ORDER

Learned FCA Mr. Kiran Shah with Learned Advocate Mr. B T Rao present for Applicant. Learned Advocate Mr. Moiz Rafique with Learned Advocate Mr. Rutvik Modi i/b Privy Legal Services present for Respondent.

Heard arguments of learned Counsel for Applicant and learned Counsel for Respondent.

Order reserved.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 09th day of January, 2018.